

of floods in Assam; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir, Master Plans for the main stem of Brahmaputra and Barak river have been prepared by the Brahmaputra Board, indicating, inter-alia, therein, the works for removal of drainage congestion, protection from erosion, river embankments and storage reservoirs—which will have to be surveyed and technically detailed out further.

Rising Textile Price

1481. SHRI KARIA MUNDA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to stamp all textiles with sales price by manufacturers of textiles indicating the cost of textile and the retail sale price on every two metres compulsorily in the textile factories itself to enable consumers to get the cloth at reasonable rates;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps Government had taken to control the rise in textile prices during the last few years?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The prices of textiles are determined by the free play of market forces i.e. demand and supply, besides increase in the costs of the inputs and manufacturing costs.

Appointment of Drug Controller

1482. SHRI KARIA MUNDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to appoint Drug Controllers besides authorities of State Governments to control the production and sale of spurious drugs mainly in Union Territories and the tribal areas of Bihar, Assam, Madhya Pradesh and Uttar Pradesh;

(b) if not, the reasons therefor; and

(c) the steps Union Government propose to take to control the use of spurious drugs in hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) No, Sir.

(b) The States/Union Territories Governments appoint Drugs Controllers in their States/Union Territories as Licensing Authorities to control and regulate manufacture, sales and distribution of drugs under the provisions of Drugs and Cosmetics Act, 1940 and Rules thereunder.

State Government of Bihar, Assam, Madhya Pradesh, Uttar Pradesh and U.Ts. have already appointed Drugs Controllers in their States/UTs.

(c) The procedures for purchases and measures for quality drugs in hospitals are being streamlined in order to ensure availability of quality drugs and injectibles.

Central Aid to States for Welfare Activities

1483. SHRI KARIA MUNDA: Will the Minister of WELFARE be pleased to state: